

PUNJAB VIDHAN SABHA

BILL NO. 32-PLA-2021

**THE PUNJAB LEARNING OF PUNJABI AND OTHER LANGUAGES
(AMENDMENT) BILL, 2021**

A

BILL

further to amend the Punjab Learning of Punjabi and other Languages Act, 2008.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

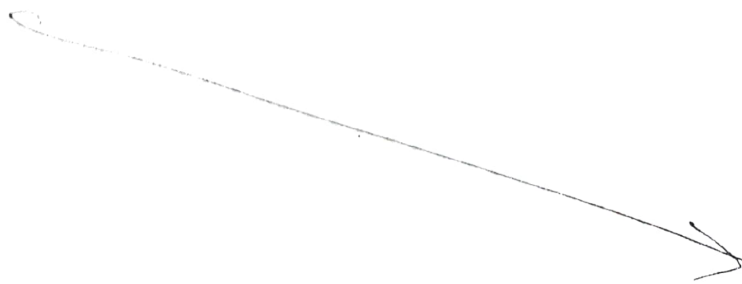
1. (1) This Act may be called the Punjab Learning of Punjabi and other Languages (Amendment) Act, 2021.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Learning of Punjabi and other Languages Act, 2008, in section 8,-

- (i) in sub-section (1), for the words "rupees twenty five thousand", the words "rupees fifty thousand" shall be substituted;
- (ii) in the first proviso to sub-section (1), for the words "rupees fifty thousand", the words "rupees one lac" shall be substituted;
- (iii) in the second proviso to sub-section (1), for the words "rupees one lac", the words "rupees two lac" shall be substituted; and
- (iv) after sub-section (1), the following sub-section shall be added, namely:-

"(1A) Where the State Government is of the opinion that it is necessary or expedient to do so, it may, for reasons to be recorded in writing, suitably enhance or reduce any of the penalty as specified in sub-section (1)."



Short title and commencement.

Amendment in section 8 of Punjab Act 25 of 2008.

STATEMENT OF OBJECTS AND REASONS

The existing Section 8 (1) of the Punjab Learning of Punjabi and other Act, provides for penalties imposed upon the Schools which do not adhere to the provisions of the said Act. As the amount of penalties to be imposed upon Schools as per the existing provisions seems to be on the lower side, and it is felt that the main objectives for which the Act was enacted are not being achieved, therefore for better implementation of this Act, the penalties to be imposed are being enhanced.

Further a new section is being inserted to the effect that where the State Government is of opinion that it is necessary or expedient to do so, for reasons to be recorded in writing, it may suitably enhance or reduce any of the penalty to imposed.

Hence in order to achieve the objectives and for more effective implementation, The Punjab Learning of Punjabi and other Languages Act, 2021 is being introduced in this Honorable House.

PARGAT SINGH,
SCHOOL EDUCATION MINISTER,
PUNJAB.

CHANDIGARH:
THE 9TH NOVEMBER, 2021

SURINDER PAL
SECRETARY.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 9th November, 2021 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).


Under Secretary
Punjab Vidhan Sabha
Chandigarh